PART II—Section 3—Sub-section (i)

PUBLISHED BY AUTHORITY

No. 348] NEW DELHI, WEDNESDAY, AUGUST 19, 1992/SRAVANA 28, 1914

Separate Paging is given to this Part in order that it may be filed as a separate compilation

1. (1) एन नियमों का नाम हिन्दी प्रवेश प्राधिकरण (प्राधिकरण तथा सदस्यों का बैठन तथा चलन एवं नेता बनने) (संशोधन) नियमावली, 1992 होगा।

2. हिन्दी प्रवेश प्राधिकरण (प्राधिकरण एवं सदस्यों का बैठन तथा चलन एवं नेता बनने) नियमावली, 1986 (जिसे इसमें इसके बाद उत्तर नियम कहा जाएगा) ने नियम 1 के उप नियम (1) में "बैठन की तरह" बने के लिए "प्राधिकरण, उपाधिकरण की तरह" दर्ज प्रतिपादित किए जा रहे।

3. उक्त नियमों के नियम (3) के लिए नियमविविध नियम प्रतिवर्तित किए गए आगमन, प्रतिबन्ध:—

"बैठन ……………………… प्रवेश प्राधिकरण (प्राधिकरण तथा सदस्यों का बैठन तथा चलन एवं नेता बनने) प्राधिकरण करेगा। उपाधिकरण प्राधिकरण के प्रति मामले बैठन प्राधिकरण करेगा। सदस्य नं. 7300-100-7600 के बैठनमार्ग में प्रति मामले बैठन प्राधिकरण करेगा।"
12. The notification of the Gazette 15th, —

(1) The Central Government hereby amends the Himachal Pradesh Administrative Tribunal (Salaries and Allowances) Rules, 1986, so as to read—

(a) Clause 2 of the Himachal Pradesh Administrative Tribunal (Salaries and Allowances) Rules, 1986, shall be deleted;

(b) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances) Rules, 1986, shall be called the Himachal Pradesh Administrative Tribunal (Salaries and Allowances) Rules, 1992;


MINISTRY OF PERSONNEL, P. G. & PENSIONS

(Notification regarding the amendment of Himachal Pradesh Administrative Tribunal (Salaries and Allowances) Rules, 1986 and the Himachal Pradesh Administrative Tribunal (Salaries and Allowances) Rules, 1992.)
(2) They shall be deemed to have come into force on the 24th day of March, 1992.

2. In the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986 (hereinafter referred to as the said rules), in sub-rule (1) of rule 1, for the words "Service of Chairman", the words "Service of Chairman-Vice-Chairman" shall be substituted.

3. For rule 3 of the said rules, the following rule shall be substituted, namely :—

"Pay The Chairman shall receive a pay of rupees eight thousand plus a special pay of rupees five hundred per mensem. A Vice-Chairman shall receive a pay of rupees eight thousand per mensem. A Member shall receive a pay in the scale of Rs. 7300-100-7600 per mensem ;

Provided that in the case of an appointment as a Chairman, Vice-Chairman or a Member of a person who has retired as a Judge of a High Court or who has retired from service under the Central Government or a State Government and who is in receipt of or has received or has become entitled to receive any retirement benefits by way of pension and or gratuity, employer's contribution to the Contributory Provident Fund or other forms of retirement benefits, the aforementioned pay shall be reduced by the gross amount of pension and or gratuity, or employer's contribution to Contributory Provident Fund or any other form of retirement benefits, if any, but excluding pension equivalent of retirement gratuity, drawn or to be drawn by him.

4. In rule 4 of the said rules, for the word "Chairman", the words "Chairman, Vice-Chairman" shall be substituted.

5. In rule 5 of the said rules,—

(1) in sub-rule (1)

(a) in the opening sentence, for the word "Chairman" the words "Chairman, a Vice-Chairman" shall be substituted ;

(b) in the last sentence, for the word "Chairman", the words "Chairman or a Vice-Chairman" shall be substituted ;

(2) in sub-rule (2), for the word "Chairman", the words "Chairman, a Vice-Chairman" shall be substituted.

6. In rule 6 of the said rules, for the word "Chairman" wherever it occurs, the words "Chairman, a Vice-Chairman" shall be substituted.

7. In rule 7 of the said rules, for the word "Member", the words "Vice-Chairman and the Member" shall be substituted.

8. In rule 8 of the said rules in sub-rule (1), for the word "Chairman", the words "Chairman, a Vice-Chairman" shall be substituted.

9. In rules 9, 10, 11 and 12 of the said rules, for the word "Chairman" wherever it occurs, the words "Chairman, a Vice-Chairman" shall be substituted.

10. In rule 13 of the said rules, for the word "Chairman and", the words "Chairman, a Vice-Chairman and" shall be substituted.

11. In rule 14 of the said rules, for the words "Chairman or", the words "Chairman, a Vice-Chairman and" shall be substituted.

12. In rule 15 of the said rules,—

(1) in the heading and the opening portion, for the word "Chairman", at both the places where it occurs, the words "Chairman or Vice-Chairman" shall be substituted ;

(2) in the last sentence, for the word "Chairman", the words "Chairman or Vice-Chairman, as the case may be" shall be substituted.

13. In rule 15-A of the said rules, for the word "Chairman", the words "Chairman and Vice-Chairman" shall be substituted.

14. In rule 16 of the said rules, for the word "Chairman", the words "Chairman, a Vice-Chairman" shall be substituted.

[No. 11013/59/91-AT]
R. RAMANI, Jr. Secy.

Explanatory Memorandum :—

Consequent upon creation of a post of Vice-Chairman in the Himachal Pradesh Administrative Tribunal and appointment of a Vice-Chairman w.e.f. 24-3-1992, it has been decided to amend the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986.

2. It is certified that no Chairman, Vice-Chairman or Member of the Himachal Pradesh Administrative Tribunal is likely to be affected adversely by this notification being given retrospective effect.

Foot Note :—The Principal Rules were published vide GSR 1015(E), dated the 22nd August, 1986 in the Gazette of India and subsequently amended vide :

(i) No. GSR 424(E), dated 4-4-1988.
(ii) No. GSR 1046(E), dated 13-12-1989.